

Uttar Pradesh, Delhi and Haryana in April, 1993 as a component of Ganga Action Plan Phase-II. Under this Plan, a total of 256 schemes of pollution abatement have been completed leading to the creation of additional sewage treatment capacity of 750 mld at a total cost of Rs. 678 crores. The Plan has been declared completed in February 2003. YAP Phase-II was launched in December, 2004 with a schedule of completion by September 2008 at an approved cost of Rs. 624 crores.

The exercise for formulation of the next Five Year Plan has already been initiated for finalization of the provision for pollution abatement works under the National River Conservation Plan.

Yamuna Action Plan

2312. SHRI RAJKUMAR DHOOT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Yamuna Action Plan has been undertaken under the National River Conservation Plan;

(b) if so, the details thereof;

(c) what are the works done, so far, and targets so far current year and next year; and

(d) the steps taken to ensure that the works are completed as per schedule?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (d) Yes, Sir. The Yamuna Action Plan (YAP) Phase- I was started by this Ministry in April, 1993 in the three States of Uttar Pradesh, Delhi and Haryana with support for funding from the Japan Bank for International Cooperation (JBIC) and was completed in February, 2003. The total expenditure incurred on the project was Rs. 678 crores. A total of 256 schemes of pollution abatement of the river were completed under the Plan leading to installation of sewage treatment plants with a total capacity of 750 million litres per day (mld).

The JBIC has also committed financial assistance for implementation of the YAP Phase-II through this Ministry, the works of which have commenced in December, 2004. The project was approved for the three

States of Delhi, Haryana and Uttar Pradesh at an estimated cost of Rs. 624 crore with the schedule of completion by September, 2008. The cost of works is to be shared between Government of India and State Governments in the ratio of 85:15. The major item of works to be implemented under the YAP Phase-II project including during the current year and the next year are:

- > Construction of Sewage Treatment Plant (54 mld) and Rehabilitation of Sewer Lines/Rising Mains (85.7 Kms.) in U.R
- > Rehabilitation of Sewer Lines (73 Kms.) and improvements in efficiencies of existing Sewage Treatment Plants (STPs) in Haryana.
- > Rehabilitation of trunk sewers (30.82 Kms.) and works of Sewage Treatment Plants (135 mld new and 324 mld rehabilitation) in Delhi.
- > Preparation of Detailed Project Reports (DPRs) for projects to be taken up under future YAP Phase-III in the three States.
- > Reform Action Plan for Urban Local Bodies in the project towns.
- > Public Participation and Public Awareness Activities in the projects towns.

The details of progress made in schemes under YAP-II so far include the following:

- > The sanction of works of Sewerage and Sewage Treatment Plant works in Northern and Western Zones including Land Acquisition for STP of Agra in Uttar Pradesh.
- > Appointment of consultants for Reform Action Plan and Preparation of Master Plan, Feasibility Study and DPRs for YAP-III in Uttar Pradesh.
- > Appointment of Consultants for Engineering Technology Transfer for improvement in efficiency of the existing STPs, Reform Action Plan and Preparation of Master Plan, Feasibility Study and the DPRs for YAP-III in Haryana.
- > Appointment of the Consultants for monitoring of the various works to be taken up in Delhi.

The progress of the works of YAP-II is regularly reviewed with the concerned States and their Implementing Agencies at various levels in the Ministry. The Project Management Consultants (PMC) appointed for the YAP-II project as per the JBIC guidelines also assist the Ministry and the State Governments in the implementation of the project.

Use of loudspeaker

2313. SHRI JAYANTILAL BAROT:
SHRI VIJAY KUMAR RUPANI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Hon'ble Supreme Court has banned use of loudspeaker after 10 P.M.;

(b) whether the Court has further allowed the Government of Gujarat to notify 15 days in a calendar year, wherein use of loudspeakers is allowed upto 12 o'clock mid night;

(c) whether any representation has been received from **the** Government of Gujarat along with the resolution of Gujarat Legislative Assembly and other State Governments to make amendment in the Environment (Protection) Act, 1986 and related laws for use of loudspeakers without any restriction of time limit during the religious and cultural festivals; and

(d) if so, the reaction of Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) The Ministry had issued Noise Pollution (Regulation and Control) Rules, 2000 on 14th February, 2000 banning the use of loudspeakers after 10 P.M. In a subsequent amendment on 11th October, 2002, State Government(s) were empowered to permit use of loudspeaker or public address system during night hours (between 10.00 P.M. to 12.00 mid night) on or during any cultural or religious festive occasions of a limited duration not exceeding 15 days in all during a calendar year.

(c) and (d) In pursuance of the order of Hon'ble Supreme Court in the matter of Writ Petition No. 72 of 1998 regarding noise pollution—